

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3277 of 2020**

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Baleshwar Mahto ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Santosh Kr. Soni, Advocate  
For the State : Mr. Prabir Kr. Chatterjee, Spl. P.P.  
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02/09.09.2020 Heard Mr. Santosh Kr. Soni, learned counsel for the petitioner and Mr. Prabir Kr. Chatterjee, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Churchu P.S. Case No. 04/2020.

It has been alleged that five metric tones of coal was recovered from a place and the same was alleged to have been illegally obtained and was intended to be sold by the accused persons.

In the impugned order it has come that several witnesses have named the petitioner of being involved in illegal extraction of coal from Tapin and Ghato colliery area.

Regard being had to the complicity of the petitioner, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

**(R. Mukhopadhyay, J.)**